

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 33/252/NCLT/AHM/2017


Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.11.2017**

Name of the Company: Rajputana Biotech Pvt Ltd.
V/s.
Registrar of Companies, Gujarat.

Section of the Companies Act: Section 252 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	DHIREN R. DAVE	PCS	Appellant	
2.				

ORDER

Learned PCS Mr. Dhiren Dave present for Appellant. None present for ROC.

Proof of dispatch of notice on ROC and petitioners in TP 44/2016.

None present for petitioners in TP 44/2016.

ROC filed its objections.

Petitioner is directed to file statement of bank accounts, income tax return and affidavit stating about the status of bank accounts and status of directors.

List the matter on 07.12.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 10th day of November, 2017.